

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 106

CP (IB) No.214/Chd/Hry/2021

**IN THE MATTER OF:**

State Bank of India

...Petitioner

Vs.

Gurmeet Sodhi

...Respondent/Personal Guarantor

**Under Section:** 95, IBC 2016

**Order delivered on 01.07.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner:	Mr. Harsh Garg, Advocate Mr. Pulkit Goyal, Advocate
For the Respondent/ Personal Guarantor	Mr. Aalok Jagga, Advocate Mr. APS Madaan, Advocate
For the RP:	Ms. Ramneek Kaur Mann, Advocate

**ORDER**

Vakalatnama has been filed by Ld. Counsel for the respondent/Personal Guarantor vide Diary No. 00964/5 dated 09.05.2024, Reply has been filed by Ld. Counsel for the respondent vide Diary No. 00964/4 dated 20.05.2024, Rejoinder to the reply of the main petition as well as objections to the report of RP have been filed by Ld. Counsel for the Petitioner vide Diary No. 00964/6 dated 02.05.2024. All are taken on record. Ld. Counsels for the parties are directed to file short written submissions at least one week before the next date of hearing by exchanging copies with each other. List the matter for arguments on 20.08.2024.

Sd/-

**(L. N. GUPTA)**  
**MEMBER (T)**  
Preeti

Sd/-

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**